

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.

Custom Misc. Application No. 85773 of 2019

(on behalf of Appellant/Respondent)

in

Custom Appeal No.87102 of 2019

(Arising out of Order-in-Appeal No. F.No.S/10-559/18-19/COMMR/NS-II/CAC/JNCH dated 25.04.2019 passed by the Commissioner of Customs (NS-II), Raigad)

M/S. SPENTA MULTIMEDIA PVT. LTD.

.....Appellant

2ND Floor, Peninsula Spenta,
Mathuradas Mill Compound,
N.M. Joshi Marg, Lower Parel (W),
Mumbai 400 013

VERSUS

THE COMMISSIONER OF CUSTOMS, (NS-II)

.....Respondent

Jawaharlal Nehru Custom House,
Nhava Sheva, Taluka Uran,
Dist. Raigad 400 707

APPERANCE:

Shri Brijesh Pathak, Advocate for the Appellant
Shri Bhushan Kambole, AC(AR) for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE SHRI SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

MISC. ORDER NO. M/85813/2019

Date of Hearing: 16.09.2019

Date of Decision: 16.09.2019

Per : DR. D.M. MISRA

Heard both sides. The learned Advocate for the Appellant submits that the adjudication proceeding has been stalled due to

pendency of this appeal. Learned AR for the Revenue has no objection. Consequently, the early hearing application is allowed and the appeal is fixed for hearing on 23.09.2019

(Dictated & pronounced in open Court)

(D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

HM